

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

STARRED QUESTION NO:400  
ANSWERED ON:22.04.2010  
ENCROACHMENT OF RAILWAY LAND  
Laguri Shri Yashbant Narayan Singh;Singh Rajkumari Ratna

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the number of cases of encroachment of railway land which have come to the notice during the last three years;
- (b) the steps taken by the Railways to evict illegal occupants from Railway land; and
- (c) the mechanism adopted by the Railways for prevention of encroachment on railway land/property?

**Answer**

MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE)

(a) to (c): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO.400 BY SHRI YASHBANT N.S. LAGURI & SHRIMATI RAJKUMARI RATNA SINGH TO BE ANSWERED IN LOK SABHA ON 22-04-2010 REGARDING ENCROACHMENT OF RAILWAY LAND

(a) to (c): Railways are engaged in a continuous exercise to safeguard its land boundaries and take action to remove encroachments. In the last three years, 10490 number of encroachments were noticed. Whereas removal of encroachments is taken up as per provisions of Public Premises(Eviction of Unauthorized Occupants) Act, 1971, protection of Railway land/property from encroachments is done by providing boundary walls, fencing, tree plantation, etc. at vulnerable locations on a programmed basis.